

CENTRAL ADMINISTRATIVE TRIBUNA, PRINCIPAL BENCH

RA No. 40/98 in OA No. 2704/97

New Delhi, this 5th day of March, 1998.

(7)

Hon'ble Shri Justice K.M. Agarwal, Chairman
Hon'ble Shri S.P. Biswas, Member(A)

Shri Naresh Kumar Verma
s/o Shri Ram Kumar Verma
302, Gautam Nagar .. Applicant
New Delhi

(By applicant in person

versus

Secretary
Union Public Service Commission
Dholpur House, Shahjahan Road .. Respondent
New Delhi

Hon'ble Shri S.P. Biswas
ORDER (in circulation)

This RA has been filed by the applicant against the
order and judgement passed in OA 2704/97 on 20.11.97 by
which the said OA was dismissed being devoid of merits.

2. At the outset, it is made clear that the scope of
review is very limited. The Tribunal is not vested with
any inherent power of review. It exercises that power
under Order 47, Rule 1 of CPC which permits review if
there is (1) discovery of a new and important piece of
evidence, which inspite of due diligence was not
available with the review applicant at the time of
hearing or when the order was made; (2) an error
apparent on the face of the record or (3) any other
analogous ground.

3. Applicant seeks review of our judgement on the
grounds that the Tribunal had not taken cognisance of
the submissions made by him in his OA in support of the
relief sought for against the UPSC and therefore the

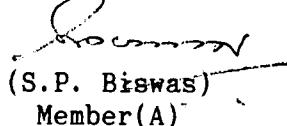
judgement suffers from error on the face of the records.

We do not find any such lacunae in the judgement inasmuch as that we have already made very clear therein that the documents placed before us did not show that any cogent or clinching document was produced before the UPSC to establish that the applicant has seven years experience of conducting criminal cases in various courts and if the applicant was short-listed and not called for interview, we cannot find any fault with the UPSC. We also find that the grounds advanced by the applicant in the RA were already raised by him which were taken care of for proper adjudication of the case. Applicant cannot raise the same grounds for the sake of converting them into a review application.

4. In view of the above position, we have no reason to review our order dated 20.11.97. The RA is therefore summarily rejected under Order 47, Rule 4(1) of CPC.



(K.M. Agarwal)
Chairman


(S.P. Biswas)
Member(A)

/gtv/